

21.5-99

In this 1992 matter pleadings have been completed long ago. At the instance of learned counsel for the petitioner the matter was fixed to 30.3.99 for hearing, on which date learned counsel for the petitioner wanted a further time. In view of this the matter was fixed to 23.4.99 for peremptory hearing and it was indicated that no further time would be given and the matter will be taken up even in the absence of learned counsel for the from either side. Thereafter two adjournments have undergone. To-day when the matter is called, learned counsel for the applicant is not present nor any request made on his behalf seeking adjournment. In view of this, this being an old matter pertaining to year, 1992, the matter cannot be allowed to drag on indefinitely. In view of this the O.A. is dismissed for default.

Interim order dated 6.1.93 stands vacated.

W. S. Lim
21.5.99

Member (J)